## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

#### OA No. 496 of 1996

Friday, this the 26th day of April, 1996

#### CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C. Balakrishnan, S/o Thupran, Retired as Senior Goods Clerk, Southern Railway, Veerarakyam Railway Station, Tamil Nadu, now residing at VIII/1400 A, T.D. East Road, Cochin-2

. Applicant

(Party-in-Person)

#### Versus

- 1. Divisional Railway Personnel Officer, Southern Railway, Palakkad.
- Senior Divisional Commercial Manager, Southern Railway, Palakkad.
- 3. Union of India represented by the Secretary to the Government, Ministry of Railways, New Delhi.

Respondents

By Advocate Mrs. Preethy for Mrs. Sumathi Dandapani

The application having been heard on 26th April, 1996, the Tribunal on the same day delivered the following:

#### ORDER

### CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

In view of our orders in MA No. 367/96, the Original Application is dismissed. Parties will suffer their costs.

Dated the 26th April, 1996

PV VENKATÄKRISHNAN ADMINISTRATIVE MEMBER Hankavannan

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## FRIDAY THE 26TH DAY OF APRIL, 1996

#### PRESENI

Hon'ble Mr. Justice Chettur Senkeren Mair .. Vice Chairman and

Hon'ble Mr. P.V. Venketekrishnen .. Administrative Member

MA-367/96 IN ORIGINAL APPLICATION NO. 496/96

C.Balakrishnan

: Applicant (s)x

Divl. Railway Personnel Officer, S.Rly., Palghat & 2 others : Respondent (a)

C.Balakrishnan (Party in person)

: Counsel for applicant (s)
: Counsel for respondent (s)

Mrs.Presthy

ORDER

MA 367/96 to condone delay:

By this application filed on 26.3.96, applicant seeks promotion from 1-1-1984. He submits that he had made a representation for the benefits sought herein on 12.12.91, more than 7 years after the alleged claim arose. The present application itself is 1018 days beyond the time prescribed for filing an application.

- we asked the applicant who appeared in person, whether he needed the assistance of a Counsel under the Legal Aid Scheme and he submitted that it was not necessary.
- Consideration of belated claims can unsettle settled positions. The interest of the only applicant official, is not consideration upon which, issues have to be considerations : decided. Overall administration, interests of those in position, broader principles like the 'Sit Back Rule' and so on must be borne in mind, while considering such claims. As pointed out by Supreme Court in a long catena of decisions, including A. Hamsaveni & Ors Vs.

contd. P.2.

State of Tamil Nadu & Anr. (1994 [6] SCC 51) and Govt. of India & Ors Vs. Shivram Mahadu Gaikwad (1995 SCC [L&S] 1148), entertaining belated claims and unsettling settled state of affairs, is not justified.

4. The application is barred by limitation. No grounds, much less no good grounds are made out to condone the delay. We dismiss MA 367/96.

## OA 496/96:

Heard. Orders pronounced in open Court.

Sd/-P.V.Venkatakrishnan Administrative Member

Sd/-Chettur Sankaran Nair (J) Vice Chairman

26.4.96



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Dots 31-5-96

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C.Balakrishnan (applicant), VIII/1400 A, T.D. East Road, Cochin-2.

2. Mrs. Sumathi Dandapani, counsel for Respondents.

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